

Department during the last 3 years which lead to searches along with their numbers ;

(b) the number of those whose information led to detection of concealed income of over Rs. 1 lakh and the number of those informers whose information were found incorrect and harassing ;

(c) the amount of reward paid to the successful informers during the above period and whether the tax has been deducted or charged on such payments and if not, the reasons therefor ; and

(d) the steps, if any taken against such informers whose information were found to be false and made with a view to black-mail ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : (a) to (c). The information is being collected and will be laid on the Table of the House.

(d) Informants whose information was found to be incorrect in the past are being ignored by the Department. The question of other steps against them is being examined.

Report of Study Team of Income Tax Assessment

10076. SHRI BENI SHANKER SHARMA : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that as a result of study conducted by a study team constituted by the Board of Direct Taxes out of 8,500 assessments taken at random which were appealed against, 5,000 cases about (60 per cent) resulted in relief and again on further scrutiny in 2,800 cases (about 58 per cent) out of these 5,000 cases more than 50 per cent of the relief prayed for was allowed ;

(b) If so, the approximate amount of tax of so arbitrarily assessed cases that was levied and which had to be allowed to be refunded ; and

(c) whether any penalties for concealments under section 271(I)(c) for non-payment of advance tax under section 273 and for non-payment of the assessed tax under section 221 were levied ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : (a) Out of 8460 orders of the Appellate Assistant Commissioners scrutinised by the study team, relief was granted in 5001 orders and out of this, more than 50% of the relief requested, was granted in 2801 orders. These 2801 orders were analysed by the team under the following broad categories :—

- | | |
|---|------|
| (1) Availability of subsequent authorities decisions of the courts or of the Appellate Tribunals in the same case for an earlier year or relief given in penalty in consequence of relief in the quantum of income appeal | 317 |
| (2) Differing decisions of the High Courts and interpretations of law | 93 |
| (3) Admission of fresh evidence at the appeal stage | 70 |
| (4) Honest difference of opinion or maturer judgement of the Appellate Assistant Commissioner | 1355 |
| (5) Omissions and commissions on the part of assessing officers | 966 |

(b) and (c). The information is not readily available and its collection will involve incommensurate time and labour.

Gastro-Enteritis Epidemic in Tripura

10077. SHRI KIRIT BIKRAM DEB BURMAN :
SHRI D. V. SINGH :

Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state :

(a) whether Gastro-enteritis spread wildly in different parts of Tripura and took an epidemic form during the past two months (March-April, 1970) ;

(b) the number of lives claimed by the disease during this period and the number of persons taken ill by it ; and

(c) the steps taken and the central aid given for containing the disease ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (DR. S. CHANDRASEKHAR) : (a) and (b). Out of 392 cases reported to have occurred in Tripura during the period from February to April, 1970, due to gastro-enteritis, 83 proved fatal.

(c) Necessary control measures are being taken. These include :

- (i) extensive anti-cholera vaccination covering over three lakhs population ;
- (ii) provision of mobile teams for treating cases ;
- (iii) health education measures through public health workers ;
- (iv) mobilisation of all health institutions in the affected area to give preventive and curative treatment.

The health authorities of Tripura have been asked to indicate the central assistance required and it will be provided when asked for by them.

Survey of Quarries in South Delhi

10078 SHRI DEVENDER SINGH GARCHA : Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to state :

(a) whether it is a fact that Government have conducted a survey of quarries situated in south Delhi ;

(b) if so, the details of the survey ;

(c) whether it is also a fact that these quarries are leased out for short period which prevents proper supervision on their working; and

d) if so, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI JAGANATH RAO) : (a) to (d). The required information has been called for from the State Government and will be placed on the Table of the House when received.

Grievances of Residents of Tyagaraja Nagar, New Delhi

10079. SHRI M. L. SONDHI : Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state :

(a) whether it is a fact that Government employees in Tyagaraja Nagar, New Delhi have complained of step-motherly treatment to their colony ;

(b) whether it is a fact that their long-standing grievances include non-provision of underground drainage ; windows which obstruct space since they open inwards and not outwards ; failure to provide sunshade on the front side ; jaffrey door which is not dust-proof ; continuous failure of the sewer drain ; non-provision of Community Hall ; repeated failure of Enquiry Office to attend to their complaints, insanitary conditions in the surrounding area with the connivance of authorities ; failure of water supply on first floor ;

(c) whether he has ever visited the Tyagaraja Nagar Government residential colony during the last one year ; and

(d) whether Government propose to lay on the Table a comparative statement of the amount spent by Government on the maintenance and improvement of Tyagaraja Nagar Colony per capita and the amounts spent on other Government Colonies per capita ?

THE MINISTER OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI K. K. SHAH) : (a) Government's attention has been drawn to the lack of certain amenities in the Government quarters at Tyagaraja Nagar.

(b) Yes, Sir. The various grievances are being looked into for undertaking remedial action, where necessary.

(c) No, Sir.

(d) A comparative statement of the approximate amount spent by Government per quarter on the maintenance and improvements of Type I quarters in Tyagaraja Nagar and Type I quarters in a few other colonies is attached.